


C.R. Case No.71/17.

Serial No. of Orders	Date	Order	Signature
	<u>01.12.17</u>	<p>Complainant present. Heard learned counsel of the complainant. Accused absent.</p> <p>Learned counsel submitted that they have filed a money suit in the Court of learned Sessions Judge, Bongaigaon, but the defendant (i.e the accused person of this case) had entered appearance once, and thereafter, stopped appearing and did not even file his Written statement.</p> <p>Learned counsel did not submit any rulings for which he had sought time, as reflected vide order dtd. 01.08.17.</p> <p>On perusal of Case record it appears that the complainant had filed this case u/s 420, IPC, and alleged that the accused person entered into an agreement of sale of land with him. The Complainant also submitted the original agreement of the said sale along with the money receipt, as well as sale deed.</p> <p>The complainant could not show how the accused person induced him to deliver the money, dishonestly, in the backdrop of the fact that the accused person bound himself legally to the complainant by executing the agreement and by giving money receipt.</p> <p>Ingredients of offence u/s 420, IPC are not found in this case and hence, the case is dismissed.</p>	<p> ADDL. C.J. (S) Bongaigaon</p>